

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O. A. No. 53 of 1991  
T.A. No.

DATE OF DECISION 10-2-1992

S Kuttan Pillai & 2 others Applicant (s)

Mr NS Aravindakshan Advocate for the Applicant (s)

Versus

Director, Doordarsan, Trivandrum & 2 others Respondent (s)

Mr NN Sugunapalan, SCGSC Advocate for the Respondent (s)

CORAM :

The Hon'ble Mr. SP MUKERJI, VICE CHAIRMAN

&

The Hon'ble Mr. AV HARIDASAN, JUDICIAL MEMBER

1. Whether Reporters of local papers may be allowed to see the Judgement? Y
2. To be referred to the Reporter or not? NP
3. Whether their Lordships wish to see the fair copy of the Judgement? NP
4. To be circulated to all Benches of the Tribunal? NP

JUDGEMENT

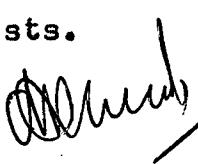
(Hon'ble Shri SP Mukerji, V.C.)

We have heard the learned counsel for the parties.

The learned counsel for the respondents brought to our notice that the Principal Bench of the Tribunal in a similar case of Casual Floor Assistants, in their judgement dated 8.2.1991 in OA-894/90 and other cases directed the respondents to formulate and implement a scheme of regularisation of Casual Artists who have done 120 days of casual service. It was also directed by them that till all the casual artists like the one indicated above have been regularised "...the respondents may not resort to fresh recruitment of such Artists through Employment Exchange or otherwise." The learned counsel for the respondents Shri NN Sugunapalan, SCGSC, Advocate for the Respondents, informed that the respondents have not yet implemented the scheme of regularisation of Casual Artists. The learned counsel for the respondents also informed that the respondents have not yet implemented the scheme of regularisation of Casual Artists.

napalan indicated that a scheme as directed by the Principal and Bench is afoot, the vacancies which have not yet been filled up have also been approached to the headquarters for being utilised <sup>projected</sup> included in the scheme of regularisation. Accordingly, even otherwise, these vacancies cannot be filled up by the impugned selection in this case. In the light of these circumstances, the learned counsel for the applicant stated that the applicants will be satisfied if instead of <sup>the</sup> reliefs specifically claimed in this application, they are considered for regularisation under the aforesaid scheme. The learned counsel for the respondents indicated that he has no objection to the relief granted by the Principal Bench to be extended to the applicants before us. We also find that the judgement of the Principal Bench as mentioned above has been adopted by the Hyderabad Bench of this Tribunal in their judgement dated 7.6.1991 in OA-431/89 as also the Lucknow Circuit Bench of the Tribunal in their judgement dated 5.7.1991 in OA-174/89 etc.

2. In the conspectus of facts and circumstances, we close this application with the direction that the respondents shall extend to the applicants before us the benefit of the Principal Bench judgement dated 8.2.1991 in OA-894/90 etc. The respondents shall implement this directions within a period of four months from the date of receipt of this order. There is no order as to costs.

  
( AV HARIDASAN )  
JUDICIAL MEMBER

  
( SP MUKERJI )  
VICE CHAIRMAN

10-2-1992

trs